

duction centres (small and small-scale industries—Technical and handicrafts) in the East Pakistan displaced persons colony near Kalkaji, New Delhi ;

(b) if so, the propositions of Government in this behalf ; and

(c) if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD):** (a) to (c). The Scheme of allotment of plots in the East Pakistan Displaced Persons Colony near Kalkaji was aimed at providing land for construction of houses by those Displaced Persons from East Pakistan who were already gainfully employed in Delhi. There is no question of providing for economic rehabilitation of the dependents of these Displaced Persons. A number of shop-sites have been provided in the lay-out plan of the colony which will be disposed of by auction and the Displaced Persons or their dependents can also bid if and when they are put to auction. It is a residential colony; hence there is no scope in it for industries of any type.

#### **Construction of Schools Dispensaries and Markets in Kalkaji Colony New Delhi**

4517. **SHRI DEVEN SEN :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government propose to construct public utility buildings—*e.g.* schools, dispensaries, markets etc. through Government agencies (Central and Local Administration) simultaneously with house building, for the settlers of the East Pakistan displaced persons colony near Kalkaji, New Delhi ;

(b) if so, how Government propose to execute them ; and

(c) if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD):** (a) to (c). Sites for public utility buildings *viz.* Schools, dispensaries etc. have been set apart in the layout plan of the colony. These buildings will be constructed in due course by the concerned local and other authorities in accordance with the normal rules and practice. A suitable number of sites for shops have also been provided in the layout plan of the colony. These sites will be disposed of by auction and the successful bidders will be required to construct shops thereon within a specified time limit.

#### **Allotment of Plots in Delhi to Displaced Persons from West Pakistan**

4518. **SHRI DEVEN SEN :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) Whether the provisions of Re-settlement of Displaced Persons (Land Acquisition) Act, 1948 (Act IX of 1948) and Re-Settlement of Displaced Persons (Land Acquisition) (Delhi State) Rules, 1951 were applicable to the displaced persons from West Pakistan in the Union Territory of Delhi ; and

(b) if so, the terms and conditions under which allotment of plots—residential and non-residential—was made?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD):** (a) Yes, Sir.

(b) Where the land acquired under the Resettlement of Displaced Persons (Land Acquisition) Act, 1948, was allotted on lease, the lease deed included the terms and conditions specified in Schedule 11 of the Resettlement of Displaced Persons (Land Acquisition) (Delhi State) Rules, 1951. These conditions were applicable till the coming into force of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, when the allotment of plots was made in accordance with the provisions of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

**Allotment of Plots to East Pakistan Refugees in Kalkaji Colony, New Delhi**

4519. SHRI DEVEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the provisions of Resettlement of Displaced Persons (Land Acquisition) Act, 1948 (Act IX of 1948) and Resettlement of Displaced Persons (Land Acquisition) (Delhi State) Rules, 1951 are applicable to the displaced persons from East Pakistan in the Union Territory of Delhi who have been allotted residential plots in a colony near Kalkaji, New Delhi ;

(b) if so, how Government propose to modify the existing terms and conditions under which allotment has been made; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) to (c). The land for the East Pakistan Displaced Persons Colony

near Kalkaji was acquired by the Department of Rehabilitation under the "Resettlement of Displaced Persons (Land Acquisition) Act, 1948". The Colony was not conceived as a rehabilitation project but was intended to provide plots to displaced persons from East Pakistan, who were already gainfully employed in Delhi, on payment of actual cost of acquisition and development. Considering that the allottees are already gainfully employed in Delhi and are not eligible for rehabilitation assistance from the Government of India, they have been given terms which are in conformity with the "Resettlement of Displaced Persons (Land Acquisition) (Delhi State) Rules, 1951".

**Representation for more Accommodation in R. M. S. Office, Coimbatore**

4520. SHRI K. RAMANI :

SHRI UMANATH :

SHRI E. K. NAYANAR :

SHRI NAMBIAR :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government have received representations from the R.M.S. Union in connection with the provision of more accommodation and space in the Coimbatore R.M.S. Office, and

(b) if so, what steps have been taken to provide the same.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes (in 1965).

(b) The expansion of RMS building at Coimbatore has been included in the